GOVERNMENT OF INDIA MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO-†4675

ANSWERED ON-23.03.2020

Settlement of Bank Loans

†4675. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Prime Minister Office has advised the banks especially public sector banks to prevent the closure of firms and loss of job and to regularise the bad loans where loan amount is less than two hundred crores of rupees and that the banks should work with the present promoters so that a long-term solution, including one time settlement scheme can be found out;
- (b) if so, whether the nationalised banks are following the said advisory;
- (c) if so, the details thereof including the number of cases referred to National Company Law Tribunal (NCLT) during each of the last five years till date, bank-wise;
- (d) the details of such small and medium traders who want to pay bank loan but banks have declared their accounts as NPA and sent to NCLT; and
- (e) the action taken by the Government against guilty banks in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

- (a): No, sir.
- (b) and (c): Questions do not arise.
- (d) and (e): With regard to the details of small and medium traders who want to pay bank loan but banks have declared their accounts as non-performing asset (NPA) and sent to NCLT, it is stated that no such case has been reported by Public Sector Banks (PSBs). PSBs have further apprised that in accordance with the norms of Reserve Bank of India, if a loan is paid back by the borrower, then the loan account does not become an NPA, except in certain cases, viz., non-submission of stock statement and book debts statements, non renewal of credit facility, etc.
